

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

IA NOS. 3-5 & 8-9

IN

CIVIL APPEAL NO. 5147-5148 OF 2005

LAXMI SHARMA & ORS.

Appellant (s)

VERSUS

V.C., CHHATRAPATI S. MAHARAJ UNIV. & ORS.

Respondent(s)

O R D E R

1. The contempt petition has become infructuous since the results have already been declared. The same is, accordingly, disposed of, as such.

2. As far as the appellants 1,3 and 4 are concerned, the judgment in the appeal was delivered within certain parameters and as far as the applicants are concerned, they may, if so advised, seek appropriate orders before the appropriate Forum.

3. The IAs, are, disposed of, accordingly.

.....J.
(ALTAMAS KABIR)

.....J.
(H.L. GOKHALE)

NEW DELHI,
May 03, 2010.

ITEM NO.2

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA NOS. 3-5 & 8-9 in CIVIL APPEAL NO. 5147-5148 OF 2005

LAXMI SHARMA & ORS.

Appellant (s)

VERSUS

V.C., CHHATRAPATI S. MAHARAJ UNIV. & ORS.

Respondent(s)

(for modification of judgment, violation of judgment and order and permission to file rejoinder affidavit in I.A.Nos.3 and 5

and office report)

Date: 03/05/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE H.L. GOKHALE

For Appellant(s)

Mr. Vishwajit Singh, Adv.

For Respondent(s)

Mr. Shakil Ahmed Syed, Adv.

University

Mr. Umesh Narain Sharma, Sr. Adv.
Mr. Neeraj Tiwary, Adv.
Mr. Anurag Singh, Adv.
Mr. C. Balakrishna, Adv.

R3

Mr. M.Z. Chaudhary, Adv.
Mr. Aftab Ali Khan, Adv.
Mr. Shariq A. Zaidi, Adv.
Mr. Rashid Khan, Adv.

Mr. Kuldip Singh, Adv.

Contd..2/-

-2-C.A.5147-5148/05

UPON hearing counsel the Court made the following

O R D E R

1. The contempt petition has become infructuous since the results have already been declared. The same is, accordingly, disposed of, as such.
2. As far as the appellants 1,3 and 4 are concerned, the judgment in the appeal was delivered within certain parameters and as far as the applicants are concerned, they may, if so advised, seek appropriate orders before the appropriate Forum.
3. The IAs, are, disposed of, accordingly.

(Sheetal Dhingra)

Court Master

[Signed order is placed on the file]

(Juginder Kaur)

Court Master